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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 51/7/NCLT/AHM/2017**


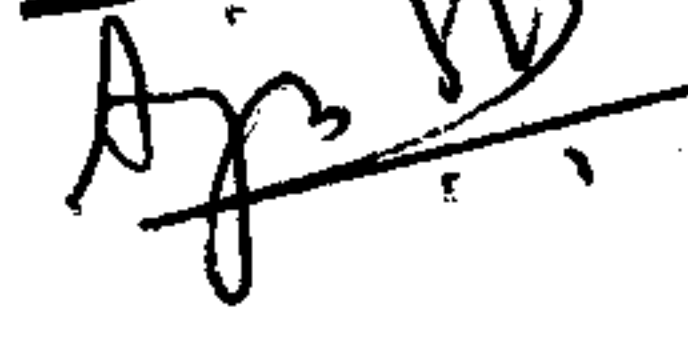
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: State Bank of India  
V/s.  
Radheshyam Fibres Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BISU A NAIR	ADVOCATE	FC / APPLICANT	
2.	A. R. Sheth	Adv. & Solicitor	Corporate Debtor	


**ORDER**

Learned Advocate Mr. Biju Nair present for Financial Creditor / Applicant. Learned Advocate Mr. Arjun Sheth present for Respondent.

Rectification effected in part IV of form 1 and working for computation of default filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31st day of July, 2017.